

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 2562
TO BE ANSWERED ON 04.08.2023

JUVENILE OBSERVATION HOMES

2562 SHRI GAJENDRA SINGH PATEL:
SHRI DURGA DAS (D.D.) UIKEY:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

- (a) the details of the schemes being implemented for the welfare of children living in Juvenile Observation Homes;
- (b) the efforts made for the welfare of such children during the last three years;
- (c) whether the grant is being provided for this purpose to the State Government of Madhya Pradesh, if so, the details thereof;
- (d) whether the education centres are being set up for the children of Juvenile Observation Homes;
- (e) if so, the details thereof; and
- (f) the names of the districts in Madhya Pradesh where education centres have been set up, district-wise?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b): The Ministry of Women and Child Development is administering the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act, 2015) as amended in 2021 which is the primary legislation for ensuring the safety, security, dignity and well-being of children. The Act provides for protection of children in need of care and protection and those in conflict with law by catering to their basic needs through care, protection, development, treatment and social re-integration. The primary responsibility of implementation of the JJ Act lies with the respective State/UT Government. JJ Act, 2015 mandates that the State Government to establish and maintain in every district or a group of districts, either by itself, or through voluntary or non-governmental organisations, observation homes for temporary reception, care and rehabilitation of any child alleged to be in conflict with law, during the pendency of any inquiry under this Act.

The Ministry is implementing a centrally sponsored scheme namely Mission Vatsalya Scheme to support the State and UT Governments for delivering services for Children in Need of Care and Protection (CNCP) and Children in Conflict with Law (CCL). The Child Care Institutions (CCIs) established under the scheme support inter-alia age-appropriate education, access to vocational training, recreation, health care and

counselling. The Ministry regularly follows up with the State/ UT Governments so as to ensure that CCIs adhere to the standards of care as per the Juvenile Justice (Care and Protection of Children) Act, 2015 (as amended in 2021) provisions. Various advisories have been sent to all State/UT Governments regarding mandatory inspection of all CCIs. As on 31.03.2023, 57940 children supported under Mission Vatsalya Scheme in 2305 CCIs. Rs.884.76 crores was released to the States/UTs during the year 2022-23. Budget allocation for the scheme during the year 2023-24 is Rs.1472.17 Crores for implementation of various activities including awareness generation on child rights, welfare and protection of children, advocacy and IEC, as per the Annual Action Plan of State/UT. Funds are released to all States/UTs under Mission Vatsalya Scheme including State of Madhya Pradesh.

(c) : The amount released to Madhya Pradesh during last three years 2020-21, 2021-22 and 2022-23 is Rs.3531.26 lakhs, Rs.3057.44 lakhs and Rs.4690.78 lakhs respectively.

(d) to (f) : In CCIs support is provided under Mission Vatsalya Scheme to all State/UTs including Madhya Pradesh for engagement for posts of Educator, Art & Craft cum Music Teacher and PT Instructor cum Yoga Trainer to provide access to education.
